## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P No. 266/(MAH)/2017 MA No. 411/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE PARTIES:

Vaid Elastomer Process Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

1 Sachin mhashe

Advocate

Sohable

## **ORDER**

MA No. 420/2017 in TCSP 263/230-232/NCLT/MB/MAH/2017 MA No. 418/2017 in TCSP 264/230-232/NCLT/MB/MAH/2017 MA No. 419/2017 in TCSP 265/230-232/NCLT/MB/MAH/2017 MA No. 411/2017 in TCSP 266/230-232/NCLT/MB/MAH/2017

On the suggestions made by the Registrar of Companies for correcting of the mistakes crept in the Schemes, since the Applicant has filed amendment applications for correction of those mistakes, the same are hereby allowed directing the Applicant to file amended Scheme after carrying out those corrections.

List this matter on **09.11.2017**.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

M.K. SHRAWAT Member (Judicial)